

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.348/2000 in
OA No.493/93

(33)

New Delhi this the 27th day of November, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Raj Kanwar & Others

...Applicants

-Versus-

Union of India & Others

...Respondents

ORDER (By Circulation)

By Mrs. Shanta Shastry, Member(A)

We have perused the grounds urged in the RA, but we find that the RA is sought to be converted into a re-hearing of the case, which is not permissible in this RA. If the Tribunal looks into the original record in order to satisfy itself as to the case of the respondents it was only done being anxious to do justice to the parties. The same cannot be faulted. We do not, therefore, find any error apparent on the face of the record.

The order of the Tribunal was passed on 7.12.99. The applicants have filed the R.A. after nine months of receipt of the order on 7.1.2000. The Review Application should have been filed within one month of the receipt of the order. It is a belated application and hence cannot be entertained. There is no application for the condonation of delay also. Therefore, on this ground also the R.A. deserves to be dismissed, in circulation. The R.A. is accordingly dismissed, in circulation.

Kanta &
(Smt. Shanta Shastry)
Member (Admnv)
'San.'

(V. Rajagopala Reddy)
Vice-Chairman (J)